

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Application is disposed of accordingly.

*Shri S. B. Jena*  
VICE-CHAIRMAN

*Y*  
MEMBER (JUDICIAL)

Order dated 11.12.2003

Heard the learned counsel for the applicants and Shri S.B.Jena, learned Addl. Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents.

It is the case of the applicants that the Respondents-Department vide Annexure-1 dated 15.10.2003 are taking steps to regularise the services of left out casual labourers and although the applicants, in the instant O.A. come under the left out category, for the reasons best known, by ignoring their cases, the Respondents-Department are considering the cases of their juniors. In the circumstances, the applicants have approached the Tribunal for redressal of their grievances.

This Bench recently vide order dated 8.12.2003 disposed of O.A.1098/03, in which the grievances of the applicants were same as in the present O.A. In view of this, we direct the applicants to file individual representation before the competent authorities by 20.12.2003 for being considered for regularisation and (upon receipt of the said representation) the Respondents are directed to consider each case of the applicants for regularisation under the scheme as introduced by them.

With this, the O.A. is disposed of at the stage of admission. No costs.

*copy of order dtt 11/12/03  
a/w cause title  
issued to the counsel  
for both side.*

*DM/112  
S.O.*

*Copy of order dtt 11/12/03  
a/w copy  
issued to all the respt  
by Posts.*

*RA/231  
S.O.*

*MJ  
28/12/03*

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Send copies of this order, along with  
copies of the O.A., to Respondents and free copies of  
the order be handed over to the learned counsel of  
both the sides.

*Indu*  
VICE-CHAIRMAN

*Y*  
MEMBER (JUDICIAL)